

Transfer of Telephones

1289. SHRI M. V. KRISHNAPPA:
Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have decided to permit the transfer of O.Y.T. and general category telephone from one person to another;

(b) if so, the main points of the new amendments made recently;

(c) whether telephones given to individuals on priority basis cannot be transferred to another person; and

(d) if so, reasons therefor?

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA): (a) Yes, Sir.

(b) Under the new scheme a subscriber can transfer his telephone to any individual, firm or Company or any other organisation at the same premises atleast three years after the installation. A fee of Rs. 500 will be charged for such transfer. Once a telephone is transferred, no further transfer will be allowed within three years. A shift is permitted under shift rules after the transfer has been effected.

(c) and (d). Yes, except in case of death of the original hirer Telephones on priority are given to individuals on special considerations in their personal capacity i. the public interest and hence they are not transferable.

Pending applications for Industrial Licences

1290. SHRI VAYALAR RAVI:
SARDAR SWARAN SINGH
SOKHI:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) the total number of applications received by the Director General of Technical Development in the

Ministry of Industrial Development for Industrial Licences during the last three years and year-wise;

(b) the number of application approved, year-wise, and the particulars of each case; and

(c) the total number of applications rejected, year-wise together with the reasons therefor and the number of applications still pending with it?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) Applications for letters of intent and industrial licences are received in the Ministry of Industry and Civil Supplies. The total number of applications received during 1972, 1973 and 1974 (January—September) are respectively 2851, 3280 and 5253.

(b) The number of letters of intent issued during 1972, 1973 and 1974 (January—September) are respectively 877, 899 and 911. The number of industrial licences issued during 1972, 1973 and 1974 (January—September) are respectively 563, 596 and 777. Particulars of the approvals are published in the "Weekly Bulletin of Industrial Licences, Import Licences and Export Licences," "Indian Trade Journal" and "Journal of Industry and Trade". Copies of these publications are available in the Parliament Library.

(c) Data for the number of cases rejected are available only from November 1973 when the Secretariat for Industrial Approvals was set up. The number of cases rejected during the period November 1973—September 1974 is 2912. The main reasons for rejections are availability of adequate capacity, raw materials constraints, proposals not being in conformity with policy or not technically sound. The number of applications pending as on 1st November 1974 is 8250.